

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PAI KHOT INFRA PRIVATE LIMITED**

1.	Name of Corporate Debtor	Pai Khot Infra Private Limited
2.	Date of Incorporation of Corporate Debtor	02/07/2010
3.	Authority Under Which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Goa, under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200GA2010PTC006437
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Ground Floor, D S Residency Murida, Fatorda, South Goa, Margao, Goa, India, 403602
6.	Date of Closure of Insolvency Resolution Process	18/08/2024
7.	Liquidation Commencement Date of Corporate Debtor	Order date 19/08/2024 (The NCLT Order received on 24.08.2024)
8.	Name and Registration Number of the Insolvency Professional Acting as Liquidator	Sunil Kumar Agrawal Registration No: IBBI/IPA-002/IP-N00081/2017-2018-10222
8 A.	Address and E-mail of the Liquidator, as Registered With the Board	Address: E-205, LGF, Greater Kailash – II, New Delhi- 110048 Email: aggarwalsk21@yahoo.com
8 B.	Address and E-mail to be Used For Correspondence With the Liquidator	Correspondence Address: 904, GF, Sector-7C, Faridabad- 121006 Email: LIQPAIKHOT2024@GMAIL.COM AGGARWALSK21@YAHOO.COM
9.	Last Date For Submission of Claims	23.09.2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **PAI KHOT INFRA PRIVATE LIMITED** vide **Order No. IA(IBC)(LIQ.)/73/2024** in C.P. (IB)/1247(MB)2022 dated **19/08/2024**, (The Order received on 24.08.2024) liquidation under section 33 of the Code.

The stakeholders of **PAI KHOT INFRA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **23/09/2024**, to the liquidator at the address mentioned against item **8 B**.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27/08/2024
Place: New Delhi



Sunil Kumar Agrawal
Liquidator

IBBI Regn. No: IBBI/IPA-002/IP-N00081/2017-2018-10222
Office Contact No. M- 91- 9319703648, 0129-4881648